

**Central Administrative Tribunal
Madras Bench**

OA 310/01629/2018

Dated Wednesday the 12th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr. P. Madhavan, Member (J)**

K.Rajendran,
Retired Track Maintainer Grade-II,
S/o Kanagamani,
21 F, 4th Thomas Street,
Perummalapuram,
Thirunelveli 627007. .. Applicant

By Advocate M/s. K.H. Ravikumar

Vs.

- 1.The union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai-03.
- 2.The union of India rep by,
The Chief Personnel Officer,
Southern Railway,
Park Town, Chennai -03.
- 3.The Union of India rep by,
The Divisional Personnel Officer,
Divisional Office, Personnel Branch,
Madurai Division, Southern Railway, Madurai. .. Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order passed by the 3rd respondent in his proceedings No. U/P 524/1/WP/fixation of pay (signed by APO/SEM&T for 3rd respondent) dated 22.05.2018 and quash the same and consequently direct the respondents to refund the deducted amount of Rs. 70,000/- for DCRG with 18% interest and to pass such suitable orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.”

2. It is submitted that the applicant made Annexure A7 representation dated 05.11.2018 to the respondents for re-fund of a sum of Rs. 70,000/- deducted from his pensionary benefits. The representation is pending with the respondents for consideration. The applicant would be satisfied if the authorities are directed to consider his representation and pass a reasoned and speaking order within a time limit to be set by the Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the respondents are directed to consider Annexure A7 representation of the applicant dated 05.11.2018 in accordance with law and

pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member (J)

12.12.2018

(R. Ramanujam)
Member(A)

AS